CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No.208/97

Monday, this the 10th day of February, 1997.

C O R A M

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

PM Sugunan, Parallothil Meethal House, Puthoor, Vadakara.

....Applicant

By Advocate Shri MR Rajendran Nair.

vs

- 1. General Manager, Telecom, Kannur.
- Union of India represented by Secretary to Government of India, Telecommunication Department, New Delhi.
- 3. Sub Divisional Engineer, Telegraph, Kannur.

....Respondents

By Shri James Kurian, Addl Central Govt Standing Counsel.

The application having been heard on 10th February, 1997, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The grievance of the applicant who claims to have rendered casual service under the respondents from 11.2.78 to 30.6.89 intermittendly is that though work is available, the respondents are not considering his engagement despite representation made by him in that behalf. When the application came up for hearing on admission, Shri James Kurian, ACGSC appeared for respondents. Shri Kurian states that the respondents would consider the representation submitted by the applicant and dispose of the same within a short time.

- 2. In the light of the above submission of the learned counsel for respondents, we admit and dispose of the application with a direction to the respondents to consider the representation submitted by the applicant on 28.10.96 and to give the applicant a speaking order within a period of two months. If in case the respondents on such consideration find that the applicant is entitled for re-engagement and if work is available, we direct that respondnts shall also consider engagement of the applicant in preference to persons having lesser service than him.
- There shall be no order as to costs.
 Dated the 10th February, 1997.

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER

kmn

A.V. HARIDASAN VICE CHAIRMAN